

[Print](#)**Defective Case Register from 2026-07-23 to 2026-07-23**

Sl.NO.	Filing No	Advocate for Petitioner/Caveator	Date of objection	Defects as per S.R.
1	D-WP(C)/31934/2026	SUBHANKAR ROUT	2026-07-23	1. annexure - 5 Wrongly mentioned in prayer of the petition instead of Annex-6.
2	D-WP(C)/30812/2026	SIVA SANKAR CHAINI	2026-07-23	6-RECEIPT SHOWING SERV.COPY TO AG/CG/IT/CT/ETC.NOT FILED.
3	D-WP(C)/33223/2026	KANANBALA ROY CHOUDHURY	2026-07-23	6-RECEIPT SHOWING SERV.COPY TO AG/CG/IT/CT/ETC.NOT FILED.
4	D-WP(C)/32211/2026	SUBHANKAR ROUT	2026-07-23	7-VAKALATNAMA NOT PROPERLY STAMPED,EXECUTED,ACCEPTED. 1. Signature of the Deponent not furnished in both affidavit and V.nama.
5	D-WP(C)/32212/2026	SUBHANKAR ROUT	2026-07-23	1. Page nos. 32 to 34 not filed.
6	D-FAO/33011/2026	SOURAV SUMAN BHUYAN	2026-07-23	20-VERNACULAR CERTIFICATE NOT FURNISHED.
7	D-MSA/32794/2026	SUVASHISH PATTANAIK	2026-07-23	op no 1 in trial court not made party in present case
8	D-MSA/32988/2026	BIJAYA KUMAR PARIDA	2026-07-23	7-VAKALATNAMA NOT PROPERLY STAMPED,EXECUTED,ACCEPTED. being aggrieved not furnished
9	D-MSA/32993/2026	BIJAYA KUMAR PARIDA	2026-07-23	being aggrieved not furnished
10	D-ABLAPL/22029/2026	JYOTIRMAYA SAHOO	2026-07-23	1.As per High Notification dated.05.12.2025 ,the petitioner shall state whether similar application has or has not been made to the Supreme court and if made,shall state the result there of.The petitioner/applicant shall also mentioned whether he/she is /was involved in any other criminal case or not.If yes, particulars and decisions there of to be furnished
11	D-WP(C)/31697/2026	PRASANTA KUMAR SATAPATHY	2026-07-23	Page 12 not legible
12	D-ABLAPL/21976/2026	SUSANTA KUMAR TRIPATHY	2026-07-23	Page No.10 and 11 not legible.Name and Details of Victim/Informant mentioned in Annexure need not be disclosed and kept in closed cover.
13	D-WP(C)/32659/2026	SUMIT KUMAR MOHANTY	2026-07-23	Page 26 not legible.
14	D-WP(C)/32742/2026	SUMIT KUMAR MOHANTY	2026-07-23	Page 27 not legible.

15	D-WP(C)/32777/2026	SUMIT KUMAR MOHANTY	2026-07-23	Page 25 not legible.
16	D-WP(C)/32776/2026	SUMIT KUMAR MOHANTY	2026-07-23	Page 26 not legible.
17	D-WP(C)/32773/2026	SUMIT KUMAR MOHANTY	2026-07-23	Page 25 not legible.
18	D-WP(C)/31115/2026	AJAYA KUMAR MOHARANA	2026-07-23	19-UNDERTAKING FOR NON FILING OF TRANSLATED COPY NOT FILED 1. Paragraph 6 of the application filled twice. 2. Annexure-2 and 3 not attested
19	D-WP(C)/31113/2026	AJAYA KUMAR MOHARANA	2026-07-23	19-UNDERTAKING FOR NON FILING OF TRANSLATED COPY NOT FILED 20-VERNACULAR CERTIFICATE NOT FURNISHED. 1. Paragraph 6 of the W.P filled twice 2. Annexure-4 and 5 not attested
20	D-CMP/32717/2026	PRAFULLA CHANDRA ACHARYA	2026-07-23	7-VAKALATNAMA NOT PROPERLY STAMPED,EXECUTED,ACCEPTED.
21	D-WP(C)/33583/2026	SAIBRATA RATH	2026-07-23	1. Ann. 4 to 20 not page marked in Index.
22	D-WP(C)/31294/2026	KABERI MOHANTY	2026-07-23	1. Date of Ann.3 in Index not correct. 2. paragraph declaration not correct.
23	D-RPFAM/33476/2026	SOUMYA JYOTI BISWAL	2026-07-23	Defect regarding Nomenclature
24	D-WP(C)/31114/2026	AJAYA KUMAR MOHARANA	2026-07-23	19-UNDERTAKING FOR NON FILING OF TRANSLATED COPY NOT FILED 20-VERNACULAR CERTIFICATE NOT FURNISHED. 1. Paragraph 6 of the W.P filled twice 2. Annexure-5 not attested
25	D-WP(C)/31428/2026	PRABHAKAR SABAT	2026-07-23	4-AFFIDAVIT/VERIFICATION NOT PROPER. Paragraph not correctly mentioned in the affidavit. 2.Receipt Showing Serv.copy To cg not Filed.
26	D-WP(C)/31669/2026	LAXMIKANTA MOHANTY	2026-07-23	.Subject Code incorrectly Mentioned
27	D-WP(C)/31454/2026	SANJAY KUMAR PATRA	2026-07-23	19-UNDERTAKING FOR NON FILING OF TRANSLATED COPY NOT FILED Annexure not mentioned in the petition copy.
28	D-CONTC/28355/2026	SANTOSH KUMAR DWIVEDY	2026-07-23	1. Page nos.59 and 69 not neat and legible
29	D-WP(C)/32545/2026	JUGALA KISHORE PANDA	2026-07-23	7-VAKALATNAMA NOT PROPERLY STAMPED,EXECUTED,ACCEPTED. 19-UNDERTAKING FOR NON FILING OF TRANSLATED COPY NOT FILED

				D.Fee of OSBC Rs.50/- not paid in the v.nama.
30	D-WP(C)/31462/2026	SANJAY KUMAR PATRA	2026-07-23	19-UNDERTAKING FOR NON FILING OF TRANSLATED COPY NOT FILED Annexure not mentioned in the petition copy.
31	D-ABLAPL/21682/2026	SAYANTAN PANDA	2026-07-23	Page No.12 and 13 not legible.
32	D-WP(C)/31475/2026	AKSHAYA KUMAR MOHAPATRA	2026-07-23	Page marking not proper.Name of the Adv not mentioned capital letter in the v.nama.
33	D-WP(C)/32983/2026	MAHENDRA KUMAR SAHOO	2026-07-23	4-AFFIDAVIT/VERIFICATION NOT PROPER. 11-NEAT,LEGIBLE ATTESTED ANNEXURES NOT FILED. 19-UNDERTAKING FOR NON FILING OF TRANSLATED COPY NOT FILED 1. Age(both)and paragraph no. not correctly furnished in declaration.2. Page nos.142 169 170 and 171 not neat and legible.
34	D-WP(C)/31479/2026	DARPANARAYAN PATTNAYAK	2026-07-23	11-NEAT,LEGIBLE ATTESTED ANNEXURES NOT FILED. Page 82 not neat.Serial no-6 affidavit in the I.A not correctly mentioned.
35	D-WP(C)/33363/2026	JAGANNATH BHUYAN	2026-07-23	4-AFFIDAVIT/VERIFICATION NOT PROPER. Serial no 4 not correctly mentioned affidavit in the I.A.
36	D-CONTC/31969/2026	ADV.	2026-07-23	1. WP(C)No. not correctly furnished in Date chart.
37	D-WA/32441/2026	PRASANNA KUMAR MISHRA	2026-07-23	1. Court Fee not paid 2. good ground not furnished
38	D-WP(C)/31045/2026	ANJAN KUMAR BISWAL	2026-07-23	put up Sr after page marked in index.
39	D-WP(C)/32979/2026	MAHENDRA KUMAR SAHOO	2026-07-23	11-NEAT,LEGIBLE ATTESTED ANNEXURES NOT FILED. 1. Page nos.59 to 67 72 and 73 not neat and legible.
40	D-ABLAPL/21870/2026	BIJAY KUMAR BEHERA	2026-07-23	Page No.9 not legible.
41	D-CONTC/28381/2026	SIDDHARTH GOUTAM DAS	2026-07-23	1. Annexure-2 not page marked in Index.2. Date of order under Annexure-1 does not tally with prayer of the petition.3. As per index, Annexure-2 not filed.4. Vakalatnama not marked in Index.
42	D-CRLMC/21859/2026	ARIJEET MISHRA	2026-07-23	31-As per standing order the details of victim/informant shall not be mentioned in the petition. 1. Put up for SR after Redacting the name of victim /Informant and Family Members from the Annexures. 2. Name of victim /Informant and Family Members need not be disclosed in connection with Annexures and kept in closed

				cover. 3. Redacted xerox copy of Annex-1 and 2 to be filed
43	D- ABLAPL/21872/2026	PRABIR KUMAR RAY	2026-07- 23	P.S.case No.253/2026 mentioned in C.title not filed.
44	D- ABLAPL/21867/2026	DEBADEEPTA SAHOO	2026-07- 23	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025 published in Odisha Gazette vide No.5756 dated 8.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof.The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.
45	D- ABLAPL/21879/2026	ABHISHEK SAHOO	2026-07- 23	.Names In Capital Letters Of All The Signing Advocates Not Indicated
46	D-WP(C)/33382/2026	DILLIP KUMAR RAY	2026-07- 23	4-AFFIDAVIT/VERIFICATION NOT PROPER. 11-NEAT,LEGIBLE ATTESTED ANNEXURES NOT FILED. 1. As per record,Annexure-4 not properly page marked in Index.2. Age and name of the deponent in both affidavit(I.A. and Petition) does not tally with cause title.3. Page nos.18 and 20 not neat and legible
47	D- ABLAPL/22021/2026	SURYAKANTA DASH	2026-07- 23	1.As per High Notification dated.05.12.2025 ,the petitioner shall state whether similar application has or has not been made to the Supreme court and if made,shall state the result there of.The petitioner/applicant shall also mentioned whether he/she is /was involved in any other criminal case or not.If yes, particulars and decisions there of to be furnished
48	D- ABLAPL/21884/2026	AMLAN MOHANTY	2026-07- 23	1.Paragraphs not properly mentioned in petition as well as declaration of affidavit.
49	D-WP(C)/31201/2026	SOURAV DAS	2026-07- 23	1. Ann. Nos. mentioned in Para 11 not tally with the documents attached. 2. Paragraph declaration not correct.
50	D- ABLAPL/21858/2026	ARUN KUMAR BEHERA	2026-07- 23	1.Annexure-4 mentioned in Index not furnished in averment. 2.Reference Certificate Not properly Furnished. 3.As per High Court Notification dated 5.12.2025 published in Odisha Gazette vide No.5756 dated 8.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof.The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.

51	D- ABLAPL/22113/2026	SUSANTA KUMAR TRIPATHY	2026-07- 23	Names In Capital enrolment Numbers Of All The Signing Advocates Not Indicated 2..mobile Phone Numbers Of All The Signing Advocates Not Indicated
52	D- CONTC/30154/2026	KURESH PRASAD DASH	2026-07- 23	1. Name of Opp. party not furnished in the cause title.
53	D-WP(C)/31215/2026	ASHIS KUMAR MISHRA	2026-07- 23	19-UNDERTAKING FOR NON FILING OF TRANSLATED COPY NOT FILED
54	D-RSA/30096/2026	RABINDRA KUMAR PATNAIK	2026-07- 23	C.Fee Payable left blank be furnished.
55	D- ABLAPL/22023/2026	ADHIRAJ MOHANTY	2026-07- 23	.As per High Notification dated.05.12.2025 ,the petitioner shall state whether similar application has or has not been made to the Supreme court and if made,shall state the result there of.The petitioner/applicant shall also mentioned whether he/she is /was involved in any other criminal case or not.If yes, particulars and decisions there of to be furnished
56	D- ABLAPL/21860/2026	SANGRAM KESHARI ROUT	2026-07- 23	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025 published in Odisha Gazette vide No.5756 dated 8.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof.The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.
57	D- ABLAPL/22114/2026	ANIMESH MOHANTY	2026-07- 23	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025 published in Odisha Gazette vide No.5756 dated 8.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof.The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.
58	D- CRLLP/14798/2026	PARTHA SARATHI NAYAK, A.G.A.	2026-07- 23	Put up SR after redacting the school /college name of Victim from petition.
59	D- CONTC/29751/2026	RASHMI KANTA ACHARYA	2026-07- 23	i) CONTC. no. not correct in prayer of the petition
60	D- ABLAPL/21862/2026	PRAKASH CHANDRA DASH	2026-07- 23	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025 published in Odisha Gazette vide No.5756 dated 8.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has

				not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.
61	D-ABLAPL/22120/2026	CHIRANJIB ROUT	2026-07-23	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025 published in Odisha Gazette vide No.5756 dated 8.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished. 3.Occupation of deponent not mentioned in AFFIDAVIT 4..Petition not correctly addressed to Honorable Court
62	D-CONTC/30803/2026	STHITI DAS	2026-07-23	I) Name of the deponent mentioned in Affidavit not tally with cause title.
63	D-CONTC/30805/2026	STHITI DAS	2026-07-23	i) Name and signature of the deponent / petitioner mismatched in the Affidavit and Vakalatnama
64	D-CRP/4683/2026	SUKANTA KUMAR NAYAK	2026-07-23	1.Period of Delay 142 days.I.A for condonation of delay not filed.
65	D-MACA/32672/2026	SUBRAT SATPATHY	2026-07-23	21-STATUTORY DEPOSIT/AWARDED AMOUNT NOT DEPOSITED. 1.Period of Delay 285 days
66	D-WP(C)/33250/2026	SUBHADUTTA ROUTRAY	2026-07-23	1. Occupation of Deponent not mentioned. 2. Ann.7 marked as Ann.8.
67	D-MACA/32960/2026	RIMJHIMBALA PATI	2026-07-23	21-STATUTORY DEPOSIT/AWARDED AMOUNT NOT DEPOSITED. 1. Period of Delay 854 days
68	D-MACA/32779/2026	PRASANTA KUMAR MAHALI	2026-07-23	1.Period of Delay 42 days
69	D-CONTC/32682/2026	ADV.	2026-07-23	i) Paragraph no. not correct in affidavit.
70	D-RPFAM/33261/2026	DEBASIS NAYAK	2026-07-23	Defect regarding Nomenclature.
71	D-CONTC/33378/2026	ADV.	2026-07-23	i) Date of order passed in wp(c) no.11678/2026 mentioned in prayer of the petition not tally with annexure-1.
72	D-CRLMC/21514/2026	BISHNU PRASAD PRADHAN	2026-07-23	31-As per standing order the details of victim/informant shall not be mentioned in the petition. . Name of the victim /Informant redacting from the Annex-1. 2. Name of the victim / Informant

				need not be disclosed in connection with annex-1 and kept in closed cover.
73	D-CONTC/32612/2026	ADV.	2026-07-23	1. Date of order not mentioned in the prayer.2. Annexs. are not attested
74	D-BLAPL/22139/2026	ASHOK KUMAR PRADHAN	2026-07-23	i) Date of order mentioned in Index and Book mark under annexure-2 not tally with annexure-2 of the petition.ii) Page no. 9 and 10 not legible.,
75	D-WP(C)/31411/2026	GOURI KUMAR RATH	2026-07-23	Index Page marking not mentioned.Page marking not proper.
76	D-ABLAPL/21864/2026	ALOK KUMAR PANDA	2026-07-23	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025 published in Odisha Gazette vide No.5756 dated 8.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof.The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.
77	D-WP(C)/31218/2026	ASHIS KUMAR MISHRA	2026-07-23	.Subject Code Not Furnished .
78	D-BLAPL/22149/2026	SANTOSH KUMAR DASH	2026-07-23	i) date of F.I.R. mentioned in Index and Book mark not tally with Annexure-1.ii) Annexure-2 not mentioned in page no. 17.
79	D-WP(C)/31399/2026	SOURAV SUMAN BHUYAN	2026-07-23	11-NEAT,LEGIBLE ATTESTED ANNEXURES NOT FILED. Date of copy of impugned order vide annex-11 not tally with Index.Page 37 and 38 not neat.
80	D-WP(C)/31419/2026	SUBRAT SATPATHY	2026-07-23	4-AFFIDAVIT/VERIFICATION NOT PROPER. Paragraph not correctly mentioned in the affidavit.
81	D-WP(C)/31280/2026	MANOJA KUMAR KHUNTIA	2026-07-23	1. Para 5 missing.
82	D-ABLAPL/22115/2026	BISWARANJAN DALAI	2026-07-23	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025 published in Odisha Gazette vide No.5756 dated 8.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof.The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished. 2..Petition not correctly addressed to Honorable Court
83	D-WP(C)/31516/2026	ANUP KUMAR MOHAPATRA	2026-07-23	8-CAUSE TITLE NOT IN ORDER.

				10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED 19-UNDERTAKING FOR NON FILING OF TRANSLATED COPY NOT FILED
84	D-WP(C)/31246/2026	SOUBHAGYA SWAIN	2026-07-23	1. Name of father of Deponent in Sl.2 of Affidavit not correct. 2. Paragraph declaration not correct. 3. Name of Pet. in CT and V.nama not tally with signature.
85	D-CRLMC/20529/2026	NIRANJAN LENKA	2026-07-23	1. Age of the Informant/Victim mentioned in the cause title.Put up for further S.R
86	D-WP(C)/31286/2026	DILIP KUMAR SAHU	2026-07-23	1. Petition not page marked in Index.
87	D-WP(C)/32001/2026	PRASANNA KUMAR ROUTRAY	2026-07-23	1. Para 8 missing.
88	D-WP(C)/31526/2026	MANAS RANJAN PRADHAN	2026-07-23	11-NEAT,LEGIBLE ATTESTED ANNEXURES NOT FILED. Page 63 not legible.
89	D-WP(C)/31532/2026	UMAKANTA MISHRA	2026-07-23	19-UNDERTAKING FOR NON FILING OF TRANSLATED COPY NOT FILED
90	D-WP(C)/31266/2026	DWARIKA PRASAD MOHANTY	2026-07-23	1. paragraph declaration not correct.
91	D-WP(C)/32942/2026	NIHAL RATH	2026-07-23	1. Para 5 missing. 2. Name of Pet. in Index, Affidavit and V.nama not tally with signature
92	D-WP(C)/33370/2026	BISHNU CHARAN SAHU	2026-07-23	25-NAMES IN CAPITAL LETTERS/ENROLMENT NUMBERS/MOBILE PHONE NUMBERS OF ALL THE SIGNING ADVOCATES NOT INDICATED 1. Serial numbers not correctly furnished in Index. 2. 2nd line of the 1st three words not correctly furnished in Affidavit. 3. date of order not correctly furnished Sl. no.6 in Index and para no.10. 4. After page no.26 one page not page marked.
93	D-WP(C)/32022/2026	BISHNU CHARAN SAHU	2026-07-23	1. Neat and legible copy of Ann.6 be filed. 2. Paragraph declaration in IA not correct.
94	D-BLAPL/20660/2026	BIKASH KUMAR DASH	2026-07-23	Name of Victim mentioned in annexure(Page-19)Need not be disclosed and kept in closed cover
95	D-WP(C)/32245/2026	RANJIT MOHANTY	2026-07-23	1.Annexure-4 not marked in the concerned page
96	D-BLAPL/22030/2026	AMIT KUMAR NATH	2026-07-23	1.Reference Certificate Not Properly Furnished. 2.As per High Court Notification dated 5.12.2025 published in Odisha Gazette vide No.5756 dated 8.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if

				made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished. 3.Hologram of Rs.50/- not affixed in V.nama.
97	D-ABLAPL/21921/2026	JAYADEBA BEHERA	2026-07-23	Name and Details of Victim/informant mentioned in annexure need not be disclosed and kept in closed cover.
98	D-ABLAPL/21953/2026	SAUMYA RANJAN PRADHAN	2026-07-23	Name and Details of victim/Informant mentioned in annexure need not be disclosed and kept in closed cover.
99	D-ABLAPL/21935/2026	JYOTIRMAYA SAHOO	2026-07-23	Name and Details of Victim/Informant mentioned in annexure need not be disclosed and kept in closed cover.
100	D-BLAPL/21970/2026	ANITA DASH	2026-07-23	31-As per standing order the details of victim/informant shall not be mentioned in the petition. 1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025 published in Odisha Gazette vide No.5756 dated 8.12.2025 Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished. 3.Mobile No. and address of Informant at pg.9 AND her husband name mentioned at para-9(b) of pg.13 be redacted
101	D-WP(C)/31048/2026	HRUDANANDA MOHAPATRA	2026-07-23	1. Four petitioners have signed in the V.nama instead of five
102	D-BLAPL/21964/2026	SACHIDANANDA PADHEE	2026-07-23	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025 published in Odisha Gazette vide No.5756 dated 8.12.2025 Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished
103	D-WP(C)/31722/2026	MAHENDRA KUMAR SAHOO	2026-07-23	1-COURT FEE IS DEFICIENT. Rs.6.00 to be paid
104	D-WP(C)/31054/2026	BIJAY KUMAR BEHERA	2026-07-23	1. Annexure-2 not attested

105	D-WP(C)/32678/2026	BHUBANESWAR DASH	2026-07-23	1. Page nos. 9 and 12 not legible.
106	D-BLAPL/21978/2026	MANAS RANJAN KHATUA	2026-07-23	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025 published in Odisha Gazette vide No.5756 dated 8.12.2025 Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof.The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.
107	D-WP(C)/31750/2026	MAHENDRA KUMAR SAHOO	2026-07-23	Page 16 not legible.
108	D-WP(C)/31069/2026	AJAYA KUMAR TRIPATHY	2026-07-23	1. Annexure-1 not legible 2. Annexure-3 not attested
109	D-CRLMC/21199/2026	NIRANJAN LENKA	2026-07-23	C.COPY NOT FILED
110	D-WP(C)/33013/2026	HIMANSHU PATNAIK	2026-07-23	1-COURT FEE IS DEFICIENT. Rs.6.00 to be paid.
111	D-CONTC/26973/2026	ADV.	2026-07-23	1. Year of F.A.O.No.under Annexure-1 does not tally with cause title.2. Date of postal receipt under Annexure-2 does not tally with Index.
112	D-WP(C)/31292/2026	KARUNAKAR RATH	2026-07-23	1. Annexures not attested.
113	D-CONTC/24417/2026	ADV.	2026-07-23	i) Age of the deponent mentioned in affidavit not tally with cause title.ii) Vernacular certificate not furnished.iii) For further S.R. after filing of cause title of RSA no. 218/2024. iv) Code Not indicated.
114	D-CONTC/32684/2026	ADV.	2026-07-23	i) Date of order and wp(C0 no. not mentioned in reference certificate.
115	D-CONTC/26920/2026	ADV.	2026-07-23	1. Date of order under Annexure-1 does not tally with reference Certificate.2. As per Index, Annexure-3 not described in the petition.3. Annexure-5 described in para-6 of the petition but not annexure marked in Index.
116	D-CONTC/28252/2026	ADV.	2026-07-23	1.No.of WP(C) under Annexure-1 does not tally with Index.
117	D-WP(C)/32740/2026	TARUN PATNAIK	2026-07-23	In the prayer portion impugned order wrongly mentioned as Annex- no.15 instead of Annexure-no.14.
118	D-CONTC/26916/2026	ADV.	2026-07-23	1. As per Index, Annexure-3 not described in the petition.2. Annexure-5 described in para-6 of the petition but not annexure marked in Index
119	D-BLAPL/21985/2026	BIBHUDHANANDA MUDULI	2026-07-23	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025 published in Odisha Gazette vide No.5756 dated 8.12.2025,Every application for

				Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.
120	D-BLAPL/21984/2026	UMAKANTA BARIK	2026-07-23	1. Reference Certificate not properly furnished. 2. As per High Court Notification dated 5.12.2025 published in Odisha Gazette vide No.5756 dated 8.12.2025, Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.
121	D-CONTC/26909/2026	ADV.	2026-07-23	1. Date of order under Annexure-1 does not tally with prayer of the petition. 2. Paragraph no. not correctly furnished in the petition.
122	D-WP(C)/33561/2026	DEEPAK KUMAR PANI	2026-07-23	1. Page marking not proper. 2..Subject Code incorrectly Mentioned
123	D-CONTC/29865/2026	ADV.	2026-07-23	i) Paragraph sl. no. not correct in affidavit.
124	D-RSA/29272/2026	SURYASNATA MOHAPATRA	2026-07-23	1. Authentication fee due on the (a) Copy of Trial Court Judgement Rs 05/- Paid. (b) Appellate Court Judgement Rs 05/- Paid. Decree Rs 02/- Not Paid.
125	D-CONTC/30141/2026	ADV.	2026-07-23	Period of Delay 606 days. I.A. for condonation of delay not filed.
126	D-CONTC/26969/2026	ADV.	2026-07-23	1. Date of postal receipt under Annexure-2 does not tally with para-4 of the petition.
127	D-BLAPL/21073/2026	SISIRA PANIGRAHI	2026-07-23	As per standing order unredacted copy of annexure-1 should be kept in sealed cover. ii) C. fee of Rs. 12/-, A.W.F. of Rs.15/-, A.C.W.F. of Rs. 2/-, L.A.A.W.S. of Rs.10/- and H.c. B. A. M. W. S. of Rs. 50/- not paid in vakalatnama. For further S. R.
128	D-CONTC/28321/2026	SANTOSH KUMAR DWIVEDY	2026-07-23	1. Page no.54 not neat and legible.
129	D-BLAPL/21075/2026	PABITRA KUMAR NAYAK	2026-07-23	i) Reference certificate not furnished. ii) Name of the petitioner not correct on the top of the vakalatnama.
130	D-WP(C)/32994/2026	BIREN SANKAR TRIPATHY	2026-07-23	1. Rs 50/ and 10 /- not paid in V. nama. 2. Receipt Showing Serv. copy To cg not Filed.
131	D-WP(C)/32298/2026	SANTOSH KUMAR MAHANTY	2026-07-23	1. Sl no.2 not correctly furnished in Affidavit.
132	D-WP(C)/32736/2026	SUMIT KUMAR MOHANTY	2026-07-23	Page 27 not legible.

133	D-WP(C)/32784/2026	MANISHA AGARWAL	2026-07-23	14-NOT PROPERLY INDEXED. 25-NAMES IN CAPITAL LETTERS/ENROLMENT NUMBERS/MOBILE PHONE NUMBERS OF ALL THE SIGNING ADVOCATES NOT INDICATED 1. Petition not properly page marked
134	D-CONTC/23929/2026	GOUTAM KUMAR ACHARYA	2026-07-23	i) Date of Judgement of wp(c) no. 21006/2014 not correct in para-2 of the petition.ii) Age of the deponent mentioned in declaration of the affidavit not tally with cause title.iii) Paragraph sl. no. of the petition not correct after sl. no. 5. and Affidavit.iv) Sl. no. of Legal heirs of the deceased petitioner not properly furnished in the cause title.
135	D-WP(C)/32946/2026	KURESH PRASAD DASH	2026-07-23	1. Put up for SR after page marked in Index.
136	D-WP(C)/33088/2026	BIJAYA KUMAR BEHERA 1	2026-07-23	1. Page no.20 not legible
137	D-CRLMC/21520/2026	ASIT KUMAR CHOUDHURY	2026-07-23	1. PS case number not correctly furnished in para no.1 and Prayer of the I.A. petition.
138	D-CONTC/32620/2026	SALYADU ANIL KUMAR DORA	2026-07-23	Name of the contemnors nos. 2 3 and 4 not mentioned in cause title.
139	D-WP(C)/31802/2026	JAGAMOHAN PATTANAIK	2026-07-23	Page 26 and 27 not neat
140	D-CONTC/32683/2026	ADV.	2026-07-23	i) Date of order and wp(c) no. not furnished in reference certificate.
141	D-WP(C)/31105/2026	SANTOSH KUMAR DWIVEDI	2026-07-23	1. Complete address of the opp party no 1 not furnished
142	D-WP(C)/31799/2026	JAGAMOHAN PATTANAIK	2026-07-23	6-RECEIPT SHOWING SERV.COPY TO AG/CG/IT/CT/ETC.NOT FILED. 11-NEAT,LEGIBLE ATTESTED ANNEXURES NOT FILED. 1.Page 36 and 37 not properly tagged.2.Page 38 not neat.
143	D-WP(C)/31692/2026	SMRUTI RANJAN NAYAK	2026-07-23	Page 10 not neat
144	D-WP(C)/31101/2026	SANTOSH KUMAR DWIVEDI	2026-07-23	1. Complete address of the Opp. party no 1 not furnished
145	D-WA/32264/2026	ANJAN KUMAR BISWAL	2026-07-23	1.Cause Title not in order, copy of writ petition to be file 2.good ground not furnished, page no-22 not available
146	D-WP(C)/31809/2026	JUDHISTHIR SAHOO	2026-07-23	Rs.10.00 not paid in V.Nama
147	D-WP(C)/31110/2026	AJAYA KUMAR MOHARANA	2026-07-23	19-UNDERTAKING FOR NON FILING OF TRANSLATED COPY NOT FILED 20-VERNACULAR CERTIFICATE NOT FURNISHED.

				1. Paragraph 6 of the writ petition filled twice 2. Annexure- 2 to 5 not attested
148	D-CONTC/32691/2026	ADV.	2026-07-23	i) Designation of the contemnor to be mentioned completely.
149	D-ABLAPL/21724/2026	BISWAJIT MOHAPATRA	2026-07-23	Name and Details of informant/victim and relatives mentioned in page No.14 be redacted
150	D-WP(C)/31507/2026	SUBRAT SATPATHY	2026-07-23	. In Declaration under affidavit, no. of paragraphs wrongly furnished.
151	D-ABLAPL/19776/2026	JAYAKRISHNA MOHAPATRA	2026-07-23	. Name and address of accused husband in page 8 point No.7, page 16 and 17 be redacted. 2. V.nama be kept in sealed cover. 3. Page marking of Ann.1 in Index not correct.
152	D-ABLAPL/20377/2026	ABHILASH MISHRA	2026-07-23	1. Name of the Bank where the Victim worked be redacted in para 2, page 9 point No.12, page 10 and 13. 2. Page marking of Ann.1 in Index not correct. 3. Page 13 not marked.
153	D-CRLLP/13566/2026	SARTHAK NAYAK	2026-07-23	Authentication Rs 17 /- not paid
154	D-ABLAPL/21808/2026	SOUMYA RANJAN DAS	2026-07-23	.As per High Notification dated.05.12.2025 published in Odisha Gazettte vide no 5756,dated 08.12.2025,Every application for bail presented to the High Court the petitioner shall state whether similar application has or has not been made to the Supreme court and if made,shall state the result there of.The petitioner/applicant shall also mentioned whether he/she is /was involved in any other criminal case or not.If yes, particulars and decisions there of to be furnished.
155	D-ABLAPL/21811/2026	PANCHANAN PANIGRAHI	2026-07-23	1As per High Notification dated.05.12.2025 published in Odisha Gazettte vide no 5756,dated 08.12.2025,Every application for bail presented to the High Court the petitioner shall state whether similar application has or has not been made to the Supreme court and if made,shall state the result there of.The petitioner/applicant shall also mentioned whether he/she is /was involved in any other criminal case or not.If yes, particulars and decisions there of to be furnished.
156	D-ABLAPL/21809/2026	GURUPRASAD BEHERA	2026-07-23	1.As per High Notification dated.05.12.2025 published in Odisha Gazettte vide no 5756,dated 08.12.2025,Every application for bail presented to the High Court the petitioner shall state whether similar application has or has not been made to the Supreme court and if made,shall state the result there of.The petitioner/applicant shall also mentioned whether he/she is /was involved in any other criminal case or not.If yes, particulars and decisions there of to be furnished.
157	D-MATA/32892/2026	SITAKANTA HOTA	2026-07-23	9-PROVISION OF LAW NOT FURNISHED ON TOP OF CAUSE TITLE. certificate and prayer need correction

158	D- ABLAPL/21815/2026	DEBI PRASAD DALAI	2026-07-23	1.As per High Notification dated.05.12.2025 ,the petitioner shall state whethersimilar application has or has not been made to the Supreme court and if made,shall statethe result there of.The petitioner/applicant shall also mentioned whether he/she is /was involved in any other criminal case or not.If yes, particulars and decisions there of to be furnished 2..Subject Code incorrectly Mentioned
159	D- ABLAPL/21817/2026	ARIJEET MISHRA	2026-07-23	1.As per High Notification dated.05.12.2025 ,the petitioner shall state whether similar application has or has not been made to the Supreme court and if made,shall state the result there of.The petitioner/applicant shall also mentioned whether he/she is /was involved in any other criminal case or not.If yes, particulars and decisions there of to be furnished
160	D-WP(C)/31503/2026	MAHITOSH SINHA	2026-07-23	Paragraph not correctly mentioned in the affidavit
161	D- ABLAPL/21819/2026	ARIJEET MISHRA	2026-07-23	1.As per High Notification dated.05.12.2025 ,the petitioner shall state whether similar application has or has not been made to the Supreme court and if made,shall state the result there of.The petitioner/applicant shall also mentioned whether he/she is /was involved in any other criminal case or not.If yes, particulars and decisions there of to be furnished
162	D- ABLAPL/21825/2026	JUGALA KISHORE PANDA	2026-07-23	1.As per High Notification dated.05.12.2025 ,the petitioner shall state whether similar application has or has not been made to the Supreme court and if made,shall state the result there of.The petitioner/applicant shall also mentioned whether he/she is /was involved in any other criminal case or not.If yes, particulars and decisions there of to be furnished
163	D- ABLAPL/21820/2026	ARIJEET MISHRA	2026-07-23	1.As per High Notification dated.05.12.2025 ,the petitioner shall state whether similar application has or has not been made to the Supreme court and if made,shall state the result there of.The petitioner/applicant shall also mentioned whether he/she is /was involved in any other criminal case or not.If yes, particulars and decisions there of to be furnished
164	D-WP(C)/31505/2026	MAHITOSH SINHA	2026-07-23	Paragraph not correctly mentioned in the affidavit
165	D- ABLAPL/21812/2026	DIBYA JYOTI SAHOO	2026-07-23	1.As per High Notification dated.05.12.2025 ,the petitioner shall state whether similar application has or has not been made to the Supreme court and if made,shall state the result there of.The petitioner/applicant shall also mentioned whether he/she is /was involved in any other criminal case or not.If yes, particulars and decisions there of to be furnished. 2. Annexure-1 not attested

166	D- ABLAPL/22012/2026	SURYAKANTA DASMOHAPATRA	2026-07-23	31-As per standing order the details of victim/informant shall not be mentioned in the petition. 1.As per standing order no 02/2026, the Original un redacted version of F.I.R copy,Chargesheet copy and statements if any be kept on sealed cover and photo copy of redacted version of the same be submitted for S.R there after
167	D- CONTC/19940/2026	ANSHUMAN DAS	2026-07-23	Date of order and ABLAPL no. not mentioned in reference certificate.ii) For further S.R. after filing of cause title of ABLAPL no. 265/2026.
168	D- ABLAPL/22017/2026	RAMDAS ACHARY	2026-07-23	1.As per High Notification dated.05.12.2025 ,the petitioner shall state whether similar application has or has not been made to the Supreme court and if made,shall state the result there of.The petitioner/applicant shall also mentioned whether he/she is /was involved in any other criminal case or not.If yes, particulars and decisions there of to be furnished
169	D- CONTC/32718/2026	SOUMYA MISHRA	2026-07-23	i) Date of representation mentioned in para-6 of the petition not tally with Index and Book mark under annexure-3.
170	D- ABLAPL/22016/2026	CHIRANJEEV BIDYABHUSHAN	2026-07-23	1.Date of execution of V. nama not furnished 2.As per High Notification dated.05.12.2025 ,the petitioner shall state whether similar application has or has not been made to the Supreme court and if made,shall state the result there of.The petitioner/applicant shall also mentioned whether he/she is /was involved in any other criminal case or not.If yes, particulars and decisions there of to be furnished
171	D- CONTC/24422/2026	ADV.	2026-07-23	i) Reference certificate not furnished.
172	D- CRLMC/19781/2026	AMULYA RATNA PANDA	2026-07-23	1. Page no,11 not properly arranged.
173	D- ABLAPL/22024/2026	SURYAKANTA DASH	2026-07-23	1.As per High Notification dated.05.12.2025 ,the petitioner shall state whether similar application has or has not been made to the Supreme court and if made,shall state the result there of.The petitioner/applicant shall also mentioned whether he/she is /was involved in any other criminal case or not.If yes, particulars and decisions there of to be furnished
174	D- BLAPL/20563/2026	AMITAV TRIPATHY	2026-07-23	1. Name of college in Page 8 point No.12 and page 9 be redacted.
175	D- CONTC/29063/2026	DAMODAR PATRA	2026-07-23	i) Postal receipt not filed . For further S.R. after removal of defect.
176	D-WP(C)/31086/2026	SUBHRANSU BHUSAN MOHANTY	2026-07-23	1. In Index at Annexure-10,information wrongly furnished

177	D-WP(C)/32205/2026	PRADEEP KUMAR PANDA	2026-07-23	1. No O.P. No.6 as mentioned in prayer. 2..Subject Code Not Furnished .
178	D-CRLMP/20722/2026	GOPAL KRUSHNA MOHANTY	2026-07-23	1 Annex-4 not mentioned in paragraphs.2 Annex-not properly arranged.
179	D-CRLA/21582/2026	JAGAJIBAN PRADHAN	2026-07-23	Put up SR after Index and page mark as well as annexure.
180	D-WP(C)/33230/2026	KISHORE KUMAR MISHRA	2026-07-23	1. Notice dated not correctly furnished in Prayer of the petition.
181	D-MSA/32992/2026	BIJAYA KUMAR PARIDA	2026-07-23	being aggrieved not furnished
182	D-ABLAPL/22025/2026	SAMARENDRA BAHADUR	2026-07-23	1.As per High Notification dated.05.12.2025 ,the petitioner shall state whether similar application has or has not been made to the Supreme court and if made,shall state the result there of.The petitioner/applicant shall also mentioned whether he/she is /was involved in any other criminal case or not.If yes, particulars and decisions there of to be furnished
183	D-WP(C)/32628/2026	SANGHAMITRA RAJAGURU	2026-07-23	19-UNDERTAKING FOR NON FILING OF TRANSLATED COPY NOT FILED